

SCHEDULE II.
[See section 148]

Year (1)	No. (2)	Short title (3)	Extent of repeal (4)
1890	IV	The Bombay District Police Act, 1890.	<p>1. In section 46—</p> <p>(a) in sub-section (4), for clauses (i) and (iii), the following clause shall be substituted, namely:— “(ii) section 65 or 68 of the Bombay Prohibition Act, 1949”;</p> <p>(b) in sub-section (6), for the word and figures “under the Bombay Abkari Act, 1878, or the Opium Act, 1878,” the words and figure “under the Bombay Prohibition Act, 1949” shall be substituted.</p> <p>2. Section 61AA shall be deleted.</p>
1902	IV	The City of Bombay Police Act, 1902.	<p>1. In section 27—</p> <p>(a) in sub-section (2), for the words and figures “under the Bombay Abkari Act, 1878, or the Opium Act, 1878”, the words and figure “under the Bombay Prohibition Act, 1949” shall be substituted;</p> <p>(b) in sub-section (2-A), for clauses (ii) and (iii), the following clause shall be substituted, namely:— “(ii) section 65 or 68 of the Bombay Prohibition Act, 1949”.</p> <p>2. Section 122A shall be deleted.</p>
¹ [1951	XXII	The *Bombay Police Act, 1951.	<p>1. In section 27—</p> <p>(a) in clause (b), in sub-clause (ii), the portion beginning with the words and figures “or under section 65 or 68 of that Act” and ending with the figures “1938” shall be deleted;</p> <p>(b) in clause (c), for the words “aforesaid Prohibition Acts”, the words and figures “Bombay Prohibition Act, 1949” shall be substituted].</p>

Bom.
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of
1949.

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¹ This entry was added by Bom. 22 of 1960, s. 98.

* The short title of this Act has been amended as “the Maharashtra Police Act” vide Mah. 24 of 2012, s. 2, Sch. Entry 45, w. e. f. 1-5-1960.